

Written Answers

the law cinema shows, to check against the over-charging drivers, especially at Cinema Houses Railway Stations, Palam Airport etc.

(vi) In order to obviate the chances of over-charging and misbehaviour at Railway Stations and Inter-State Bus Stations, taxis and scooters are made to stand in a queue and are required to carry passengers in their turn, whatever may be their destination. The Traffic Police on duty there ensure no inconvenience is caused to the intending passengers.

(vii) In order to detect the defaulting drivers special raids are also organised by the Traffic Police intermittently in plain clothes and the drivers are prosecuted for refusal, misbehaviour and over-charging.

(viii) Complaint books have been supplied to all Police Stations for the facility of the complainants to lodge a complaint at the nearest Police Station.

(ix) At the monthly public meetings at the Police Stations, the members are informed about the availability of complaint books at the Police Stations.

(x) All the Officers and Head Constables of the Delhi Traffic Police carry callan books while proceeding on duty. If any complaint is made to them action against the offending drivers is taken on the spot.

(xi) Besides prosecutions in courts of law, a number of complaints of a serious nature are also referred to the Licensing Authority, Delhi for taking disciplinary action against the defaulting drivers by disqualifying them, for a specified period, for holding or obtaining a driving licence, under Section 15(1) (c) of the Motor Vehicles Act.

Income Tax arrears outstanding against Industrial Houses/Companies

1915. SHRI MUKHTAIR SINGH MALIK : Will the Minister of FINANCE be pleased to state :

(a) the names of such industrial houses or companies against whom Income tax amounting to more than rupees one lakhs has been out-standing;

(b) the years from which these amounts have been outstanding ; and

(c) the steps taken or proposed to be taken to realise these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH) : (a) and (b). The information regarding the names of industrial houses or companies against whom income-tax amounting to more than Rs. 1 lakh has been outstanding is not readily available and its collection requiring scrutiny of very large number of assessment records will involve considerable time and labour.

However, if the Honourable Member desires to have information regarding any specific assessee (s), the same could be furnished.

(c) Such steps as are available under the law for realising the arrears in question are being taken/proposed to be taken depending upon the facts and circumstances of each case.

Development of Ports in Kerala

1916. SHRI A.K. GOPALAN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Kerala Government had discussed with the Central Government about the implementation of the recommendations made by Indo Poll Company on the development of Ports in Kerala; and

(b) if so, the action taken by Government on the basis of the discussion?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) and (b). The Kerala Government had engaged M/s. Indo Poll Company Limited, Bombay for a feasibility study of the cargo and fishing harbours in the State. The Company has submitted its report. Out of the ports included in the report, Beypore was selected by the State Govt. for development as a cargo-cum-fishing Harbour under the Centrally Sponsored Scheme under the Fourth Five Year Plan and a detailed Project Report was prepared by the State Government and sent to the Central Government. This has been scrutinised and detailed comments suggesting the lines on which Beypore should be developed taking into account the traffic